

RP no. 70/94
with MP no.
602/94 for
condonation
of delay.

filed
20.6.

Date - 11-7-94

Heard Mr. Lahiri Counsel for applicant.
M.P. no. 602/94 for Condonation of delay
in filing R.P. no. 70/94 allowed.
There is no error apparent on the
face of record.

The learned member took into
consideration the fact that two of the
applicant's sons were employed
and that she was in receipt of
Rs. 50,000/- and also the family
pension.

What is being urged now is that the
two sons were residing separately
and were not maintaining their
mother and that the amount of
Rs 50,000/- was distributed amongst
the two sons after clearing the loans.
If at all it could be non-consideration
of material before the Tribunal but is
beyond merits of the case.

The Review petition is devoid of
any merit and is dismissed.

Order dtd. 11.7.94
sent on Counsel for
respondent on 14/7/94
& counsel for applicant
on 16/7/94 by Ordinary Post

filed
15/7/94

(M. S. Deshpande)
VC.